

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 3RD OF SEPTEMBER, 1993

Present: Hon'ble Justice Mr.P.K. Shyamsundar Vice-Chairman

Hon'ble Mr.V. Ramakrishnan

Member (A)

REVIEW APPUICATION NO.43/93

Shri P.M. Puttamadiah,
Retired Head Clerk,
Office of the Head Clerk Stores,
Construction, Sakleshpur,
now residing at D.No.195/1,
I Main Road, Jayanagar,
Mysore - 570 012

Review
applicant

(Shri B.G. Prasad - Advocate)

v.

Union of India represented by

1. The General Manager,
Southern Railway,
Park Town,
Madras - 600 003
2. The Chief Engineer,
Construction, Southern Railway,
Bangalore Cantonment,
Bangalore - 560 046
3. The Financial Advisor & Chief Accounts
Officer, Construction,
Southern Railway,
Egmore
Madras

Respondents



This review application has come up today
before this Tribunal for orders. Hon'ble Justice
Mr.P.K. Shyamsundar, Vice Chairman made the
following:

ORDER

We have heard Shri B.G. Prasad in support of the review application which arises from an order passed by this Tribunal while disposing off O.A.No.455/92 on 7.7.93. By that order we directed the Department to hold an enquiry after giving an opportunity to the applicant of being heard before taking a decision in regard to payment of DCRG and leave salary subject to there being some material on the basis of which retiral benefits to which the applicant is entitled to can possibly be withheld. Learned Counsel for the applicant says that he is in possession of some document on the basis of which the alleged complicity in the matter of accounting of stores material stands cleared said to be the reason why the retiral benefits are withheld. But that document was not supplied to us when we disposed off O.A. referred to supra but whatever it may be, if the applicant is indeed in possession of such a document, it is upto him to bring it to the notice of the Department and ask the Department to release the retiral benefits due to him. We notice that we had not fixed any time limit for conducting and concluding the enquiry. We now direct the Department to conduct and conclude the enquiry in question within six months from today. Let a copy of this order be sent to the Department. With these observations, the application stands disposed off finally with no order as to costs.

Par. 483
SECTION OFFICER 719183
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Sd/-
MEMBER (A)

Sd/-
Vice Chairman